

**NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

**Van Vigyan Bhawan  
Sector V, RK Puram,  
New Delhi-110022**

No. : 3/Filing/PB/2013/

Dated : 25.04.2013

**OFFICE ORDER**

By virtue of Sub-Rule (1), (2) and (3) of Rule 29 of the National Green Tribunal (Practice and Procedure) Rules, 2011, it is ordered that the Applicant whether party or non party to a Petition / Appellant / Respondent, who is duly represented by an Advocate or other authorized agent or in person required inspection of their cases, shall be allowed inspection on the payment of a fee of Rs.50/- for the purpose of inspection.

The fees so charged shall be paid either by way of Demand Draft / Indian Postal Order, in favour of Registrar, National Green Tribunal, New Delhi.

This issues with the approval of the Competent Authorities.

  
(Registrar)  
National Green Tribunal  
25/4/13

Copy to :

1. Pay & Accounts Officer, MoEF, New Delhi
2. DDO, NGT
3. PPS to Hon'ble Chairperson
4. Dy. Registrar, NGT, Chennai Bench
5. Registrar, NGT, Bhopal Bench
6. Bar Association of NGT
7. Filing Section, NGT
8. Website of NGT